

In the High Court of Judicature, Bombay.

Now day, the 19th day of September 1864.

SPECIAL APPEAL No. 493 of 1864.

Sidos bin Kondi of the Satara
District

Appellant

(Original Plaintiff)

versus

Appa bin Naikoo of the Satara
District

Respondent

(Original Defendant.)

Rs. 24 - - -

The claim in the Original Suit was to recover possession of some Govt. land called "Sutte".

In Appeal No. 385 of 1863 the Judge of the District of Satara at Satara reversed the Decree of the Hon^{ble} J. Natesode who had awarded the claim.

A Special Appeal was preferred in the High Court on the grounds that the court below ought ~~not~~ to have held the admission of Appa bin Naikoo (the party Defendant in the Suit in the Court of original jurisdiction and the

the party Respondent to this appeal) made in
another suit to the effect that the land for which
he sues was the Plaintiff Sidoo's property --
binding on the said Defendant in this suit
and to operate as an estoppel against him

The Court confirm the decree of the District Judge
with costs in Special Appellant.

Joseph Arnold
H. Newton.

MEMORANDUM OF COSTS incurred in Special Appeal No. 493.

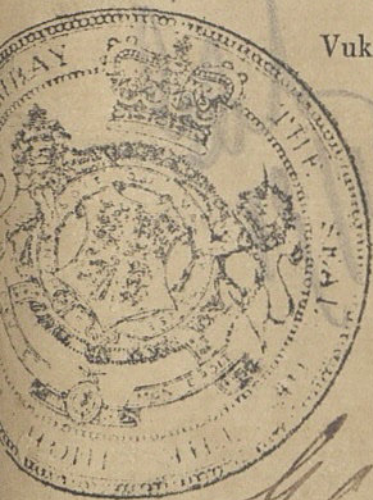
of 1864 against the decision of the Judge of the District of Satarco and disposed of on the 19th Sept 1864 by Confirming the Same with Costs.

BY THE APPELLANT—

In the District.			
In the Moonsiff's Court	12.1.6.		
In the Judge's Do.	1.11.6.		
In this Court.			13.12. "
Stamp for Memorandum of Special Appeal	2. " "		
Stamps for copies of Decree and Judgment	1.8. "		
Stamp for Vukeelutnama & two	4. " "		
Batta for Process and Postage	" 14 "		
Sectioner's Fee	1. 2. 6.		
Vukeel's Fee	" 11. 6.		
			10. 4. "
		Rupees....	24 1 "

BY THE RESPONDENT.

In the District.			
In the Moonsiff's Court	6. 9. 6.		
In the Judge's Do.	5. 1. "		
In this Court.			11. 8. 6.
Stamp for Vukeelutnama	2. " "		
Vukeel's Fee	" 11. 6.		
			2. 11. 6.
		Rupees....	14 4 "



G. S. S. S.
for Sealer for Acting Registrar
 The 19th day of September 1864.